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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BBNCH
AT HYDERABAD

OA.972/99

dt.19-7-99

Between

B. Pydi Raju : Applicant

and

1. Divisional Railway Manager(P)
SE Rly. Waltair : Respondent

Counsel for the applicant : Smt.N(P) Anjana Devi
Advocate

Counsel for the respondent : N.R. Devaraj
SC for Railways

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member(Admn.)

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OA.972/99

dt.19-7-99

Order

Oral or der (per Hon. Mr. R. Rangarajan, Member (Admn))

Heard Mr. Satyanarayna for Mrs. N(P) Anjana Devi for the applicant. Mr. N.R. Devaraj submits that he represents the respondents and he will file vakalat today positively. On that condition his name is entered as counsel for the respondents.

1. The applicant in this OA is an aspirant for the post of Gangman in Civil Engineering Department, South Eastern Railway Waltair Division. He submits that he applied for the post vide notification dated 9-5-98. He also submits that he is an OBC candidate and hence relaxation should be given to him for consideration of his case for the above post considering him as OBC.

2. The applicant himself admits that OBC certificate was not enclosed to the application, but he produced the same at the time of interview.

3. When the application is incomplete the question of considering him as OBC candidate at a later date when he produces the certificate is not in order. The application should be self-contained one which should contain all the documents relevant for considering his case. The OBC certificate should have been enclosed along with the application form so as to enable the respondents to consider his case under relaxation standards under rules framed. But he has not submitted his OBC certificate along with the application.

4. The applicant submits that his case should have been rejected at the time when OBC certificate was not enclosed with the application. This submission is not in order. As a matter of fact the respondents considered his case favourably

him
 to include *him* in the unreserved list if he qualifies in the examination. Hence rejection of his case at the threshold itself would ~~not~~ cause ~~any~~ harm to the applicant and that ~~had~~ would have been avoided by considering his case as unreserved candidate. But he failed to get the required marks for *him under* empanelling ~~as~~ unreserved quota. Submission of OBC Certificate at the time of interview will not entitle him to consider his case for relaxation as he failed to submit the certificate along with the application before expiry of the ~~last~~ date of receipt of applications.

5. In view of the foregoing the OA ~~has to be rejected~~ as having no merits. No costs.

RR

(R. Rangarajan)
Member (Admn.)

DN
(D.H. Nasir)
Vice Chairman

Dated : July 19, 1999
Dictated in Open Court

Am 1999

sk

1st AND 2nd COURT.

COPY TO:-

1. HDHNO
2. HMRP M(A)
3. HBSOP M(J)
4. O.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

9/8
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THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMIN)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMIN)

THE HON'BLE MR. D. S. JAI PARAMESHWAR
MEMBER (JUD)

ORDER: Date. 19-7-99

ORDER / JUDGMENT

MA./RA/CP.NO
IN
DA.NO. 972/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

(5 copies)

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

